

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:232
ANSWERED ON:22.07.2003
PENDING PENSION CASES
CHANDRAKANT BHAURAO KHAIRE

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases of pensions pending as on date;
- (b) whether the Government have fixed any target to dispose of these cases;
- (c) if so, the details thereof;
- (d) the total number of pensioners in the year 2001-2002;
- (e) whether it is a fact that Banks are committing irregularities on the large scale in matters of pension;
- (f) if so, the details thereof;
- (g) whether many cases have been reported that the Banks have not made necessary changes in the account of pensioners even after increase in the pension of the pensioners;
- (h) if so, the details thereof and the reasons therefor; and
- (i) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a) to (d): The Central Civil Service (Pension) Rules 1972 prescribe the time-frame for preparation and authorization of pension payment on the retirement of an individual. Pension sanction and payment are completely decentralized. In view of decentralized pension payment/disbursement procedure, no centralized record of data of pensioners is maintained. The information sought is therefore being collected and will be placed on the Table of the House.

(e) to (i): As the matter relating to disbursement of pension is decentralized necessary information is being collected and will be laid on the Table of the House.